GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 1216 TO BE ANSWERED ON 2ND MAY, 2016

Quota for Differently Abled Students

1216. SHRI RAJENDRA AGRAWAL: SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT मानव संसाधन विकास मंत्री be pleased to state:

- (a) the steps taken/proposed to be taken by the Government for providing education to the differently abled students in the country;
- (b) whether the Government proposes any reserve quota for differently abled students in Education sector and if so, the details thereof and the total number of such boys and girls, State/UT-wise;
- (c) the details of total number of such students enrolled in the schools at Primary, Secondary and Higher-Secondary level, separately for boys and girls, State/UT-wise; and
- (d) the details of funds spent by the Government on research technology for the differently abled during the last three years and the outcome thereof?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a): Sarva Shiksha Abhiyan (SSA), a programme for universalising elementary education for all children from 6-14 years of age aims to provide inclusive education to all children including differently abled in general schools. SSA ensures that every child with special needs (CWSN), irrespective of the kind, category and degree of disability, is provided quality inclusive education. This includes special training, in the form of school readiness programmes for CWSN, education through special schools, home schooling and community based rehabilitation.

Similarly, the Government is also implementing the component of Inclusive Education for Disabled at Secondary Stage under Centrally sponsored scheme Rashtriya Madhyamik Shiksha Abhiyan with an objective to enable all students with disabilities who have completed eight years elementary education, an opportunity to complete four years of secondary schooling (Class IX to XII).

The University Grant Commission (UGC) has implemented a scheme called Higher education for Persons with Special needs which is basically meant for creating an environment at the higher education institutions to enrich higher education learning experiences for differently-abled persons. Creating awareness about the capabilities of differently-abled persons, constructions aimed at improving accessibility, purchase of equipments to enrich learning etc. are the broad categories of assistance under the scheme.

(b): The focus of SSA programme is on inclusive education, wherein all differently abled children are given admission in neighbourhood schools. Section 3 of the Right of Children to Free and Compulsory Education (RTE) Act mandates free and compulsory education to all children from 6-14 years of age in the neighbourhood schools, including differently abled children. As per RTE Amendment Act, 2012 children with disability have also been included in the 25% admission quota given to disadvantaged children in private schools in consonance with Section 12(1)(c) of the RTE Act. As per Unified District Information System for Education (UDISE), 2014-15 Children with special needs (CWSNs) form 1.17 percent of total enrolment at the elementary level. Under Section 12(1)(c) of the RTE Act, 9260 and 10464 differently abled students have been enrolled in private schools in 2014-15 and 2015-16 respectively. State/UT-wise details are given at **Annexure-I.**

In terms of the provisions of Section 39 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 all Government educational institutions and other educational institutions receiving aid from the Government shall reserve not less than 3 per cent seats for persons with disabilities. There is a provision for reservation of 3% seats for disabled children in Jawahar Navodaya Vidyalayas and Kendriya Vidyalayas. UGC has also issued instructions to all the universities and colleges for providing 3% reservation in admissions for disabled students. The provisions mentioned in RTE Act and Persons with Disabilities Act are enabling legislations and do not restrict reservation for admission of disabled students within 3 per cent quota alone.

- (c): Details of total number of differently abled students enrolled in the schools at Primary, Upper Primary, Secondary and Higher Secondary levels are given at **Annexure-II.**
- (d): Ministry of Social Justice & Empowerment is the nodal ministry for research and development activities related to Persons with Disabilities. The Department of Empowerment of Persons with Disabilities has launched a scheme 'Research on Disability Related Technology, Products and Issues' with effect from 15.01.2015. While no fund was released during the year 2014-15, the details of the project sanctioned and amount released during the year 2015-16 are as under:-

Sl.	Name of the	Sanctioned Project	Amount			
No.	Institute		Released			
			(₹ in lakh)			
1.	Aligarh Muslim	Major Research on Study on Somatotype,	3.20			
	University,	physical efforts and perception of physical				
	Aligarh	activities in persons with disabilities				
2.	Vision	Monitoring the level of disability	1.60			
	Foundation for	engagement in selected CSR eligible				
	Development	companies and development of database for				
		department				
3.	National Institute	Development of tool kit for assessing work	0.628			
	of Mentally	competency among secondary and pre-				
	Handicapped,	vocational students.				
	Secunderabad	Sexuality education package for persons	8.00			
		with intellectuals disability-an introduction				
		manual for parents, care-givers and				
		individuals with intellectuals disability				
		Development of Indian Test of Intelligence	16.00			
	Total					

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 1216 TO BE ANSWERED ON 02.05.2016 ASKED BY SHRI RAJENDRA AGRAWAL AND SHRI RAJESHBHAI CHUDASAMA REGARDING 'QUOTA FOR DIFFERENTLY ABLED STUDNETS'

No. of Differently Abled Students admitted in Private Schools as per Section 12(1)(c) of RTE Act in 2014-15 and 2015-16

Sl. No	State / UT	No. of Differently Abled Students admitted in Private Schools under RTE Act in 2014-15	No. of Differently Abled Students admitted in Private Schools under RTE Act in 2015-16
1	Andaman & Nicobar	0	0
	Islands	·	
2	Andhra Pradesh	0	0
3	Arunachal Pradesh	0	0
4	Assam	0	0
5	Bihar	329	395
6	Chandigarh	18	29
7	Chhattisgarh	367	829
8	Dadra & Nagar Haveli	0	0
9	Daman & Diu	0	0
10	Delhi	5719	5783
11	Goa	0	0
12	Gujarat	73	91
13	Haryana	489	468
14	Himachal Pradesh	0	0
15	Jammu & Kashmir	0	0
16	Jharkhand	0	0
17	Karnataka	30	84
18	Kerala	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	194	257
21	Maharashtra	56	113
22	Manipur	0	0
23	Meghalaya	760	1348
24	Mizoram	0	0
25	Nagaland	254	279
26	Odisha	0	6
27	Puducherry	0	0
28	Punjab	0	0
29	Rajasthan	889	667
30	Sikkim	0	0
31	Tamil Nadu	29	46
32	Telangana	0	0
33	Tripura	0	0
34	Uttarakhand	47	61
35	Uttar Pradesh	6	8
36	West Bengal	0	0
	Total	9260	10464

Source: SSA State Implementation Societies

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 1216 TO BE ANSWERED ON 02.05.2016 ASKED BY SHRI RAJENDRA AGRAWAL AND SHRI RAJESHBHAI CHUDASAMA REGARDING 'QUOTA FOR DIFFERENTLY ABLED STUDNETS'

State/UT-wise Enrolment of the Differently Abled Students

Sl. No.	State/ UT	Primary Level		Upper Primary Level		Secondary & Higher Secondary Level	
		Boys	Girls	Boys	Girls	Boys	Girls
1	Andaman & Nicobar Islands	167	106	90	67	133	78
2	Andhra Pradesh	37793	28276	14369	13074	6672	6766
3	Arunachal Pradesh	2921	2550	1043	1126	262	244
4	Assam	39955	28036	11007	9261	2377	2263
5	Bihar	77363	56136	25708	20974	5442	4035
6	Chandigarh	1313	762	1478	1047	612	455
7	Chhattisgarh	28251	22292	13747	11296	2836	2210
8	Dadra & Nagar Haveli	149	78	70	49	43	30
9	Daman & Diu	62	45	43	18	12	5
10	Delhi	6314	5005	5688	4933	4161	4100
11	Goa	802	483	794	425	353	195
12	Gujarat	35884	24539	22553	15010	7231	4136
13	Haryana	12355	8122	7915	5392	3310	2481
14	Himachal Pradesh	3791	2710	2665	1953	1641	1223
15	Jammu & Kashmir	9624	6714	4736	3196	1733	1271
16	Jharkhand	30116	23033	10636	9654	1238	1833
17	Karnataka	41440	29685	23357	16828	6385	4653
18	Kerala	33838	23765	29625	22599	14226	9726
19	Lakshadweep	96	69	58	37	30	20
20	Madhya Pradesh	38529	28965	20159	15903	7709	5762
21	Maharashtra	105671	70410	59379	45520	23747	19922
22	Manipur	3669	2863	998	865	192	209
23	Meghalaya	3193	2437	616	615	122	143
24	Mizoram	2572	2057	1251	1262	414	559
25	Nagaland	2309	1858	646	647	109	128
26	Odisha	42394	29652	22287	16568	4917	4262
27	Puducherry	285	208	216	194	134	144
28	Punjab	38238	25144	16420	16687	3473	4238
29	Rajasthan	50082	33445	19710	14393	3554	2307
30	Sikkim	401	257	179	141	50	36
31	Tamil Nadu	49070	33258	31223	24799	5750	4788
32	Telangana	22923	17846	7296	6781	3292	3577
33	Tripura	1298	917	734	560	359	320
34	Uttarakhand	111080	83089	33317	27287	3667	2949
35	Uttar Pradesh	4879	3568	1820	1593	879	691
36	West Bengal	74116	53550	24691	21564	13130	11400
	Total	912943	651930	416524	332318	130195	107159

Source: UDISE- 2014-15